[Mr. Chairman.] right to speak on the Bill. Several hon. Members have already participated in the debate. And then the various clauses were put. We are now at the third reading stage. The hon. the Mover of the Bill has moved that the Bill be passed. An hon. Member can speak on the Bill at that sta -e also; I am not denying the right u speak, technically speaking, but generally it is understood that the discussion takes place when the Bill is taken up for consideration. I am sorry the hon. Member was not here, when I called upon him to speak.

Calcutta port

SHRI C. G. K. REDDY: I was here, Sir; I was, in fact, getting up; but the hon. the Minister was asked to speak.

MR. CHAIRMAN: AU the same, you had other opportunities to express your views on this matte\*

The question is:

That the Bill, as passed by the House of the People, b? passed.

The motion was adopted.

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## THE CALCUTTA PORT (AMENDMENT) BILL

bi! fcjsl: GOPALASWAMI: On behali of my hon. friend and colleague Mr. Lal Bahadur Shastri, the Railway Minister, I beg to move:

That the Bill further to amend the Calcutta Port Act, 1890, as passed by the House of the People, be taken into consideration.

Sir, under this Calcutta Poet Act, a body called the Commissioners of the Port of Calcutta was constituted and is in existence. On this body, two railway officers were *ex officio* members '; they were the General Maagers of the East Indian Railway and the Bengal-Nagpur Railway. These two

officers have now ceased to exist. This Bill proposes that the General Manager of the Eastern Railway and the Director of the Railway Board stationed at Calcutta for regulating rail mowments between the Eastern Railway and the North-Eastern Railway, si 1 mid take the place of the General Managers of the East Indian and the Bengal-Nagp«r Railways. 'There is nothing more to be said, Sir.

(Amendment) Bill

MR. CHAIRMAN: The question is:

That the Bill further to amend the Calcutta Port Act, 1890, as passed by the House of the People, be taken into consideration.

The motion was adopted.

MR. CHAIRMAN: The question is:

That, clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI N. GOPALASWAMI : Sir, I

That the Bill, as passed by the House of the People, be passed.

MR. CHAIRMAN: The question is:

That the Bill, as passed by the House of the People, be passed.

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned till 8.15 a.m. on Monday, the 14th July 1952. The programme of the sittings of the resumed session will be circulated to Members in due course, and the session may last for two to three weeks.

The House ther, adjourned? till a quarter past eight of the clock on Monday, the 14th July 1952.